

ITEM NO.1501

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 282/2021

RUTU MIHIR PANCHAL & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. MANOJ MISRA,
JJ.]

IA No. 31812/2021 - EX-PARTE STAY

IA No. 120198/2021 - INTERVENTION/IMPLEADMENT

WITH

SLP(C) No. 1738/2022 (XVII-A)

IA No. 16925/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 16923/2022 - EXEMPTION FROM FILING O.T.

Date : 29-04-2025 These petitions were called on for pronouncement
of judgment today.

For Petitioner(s) :Mr. Haresh Raichura, AOR
Mr. Shreeyash Lalit, Adv.
Mrs. Saroj Raichura, Adv.
Mr. Kalp Raichura, Adv.
Mr. Rajat Vats, Adv.

Mr. Abhimanyu Bhandari, Sr. Adv.
Mr. Somesh Tiwari, Adv.
Mr. Utsav Saxena, Adv.
Mr. Shubhankar Singh, Adv.
Ms. Aashna Mehra, Adv.
Ms. Manisha Ambwani, AOR

For Respondent(s) :Mr. Vikramjit Banerjee, A.S.G.
Mr. Nachiketa Joshi, Adv.
Mr. Anmol Chandan, Adv.
Ms. Priyanka Das, Adv.
Mr. T.s. Sabarish, Adv.
Mr. A. Deb Kumar, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Amrish Kumar, AOR
Mr. Viresh B. Saharya, AOR

1. Hon'ble Mr. Justice Pamidighantam Sri Narasimha pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Manoj Misra.
2. Leave granted.
3. The Writ Petition and Civil Appeal are disposed of in terms of the signed reportable judgment.
4. Intervention/impleadment application is dismissed.
4. Pending application(s), if any, are disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file.)